CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition Nos. 283/GT/2014

Subject: Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period 1.4.2014 to 31.3.2019.

Petition No. 290/GT/2014

Subject: Approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019

Petition No. 270/GT/2014

Subject: Approval of tariff of Simhadri Super Thermal Power Station Stage-I (2 x 500 MW) for the period from 1.4.2014 to 31.3.2019.

Petition No. 294/GT/2014

Subject: Approval of tariff of Simhadri Super Thermal Power Station Stage-II (2 x 500 MW) for the period from 1.4.2014 to 31.3.2019.

Petition No. 277/GT/2014

Subject: Petition for determination of tariff of Vallur Thermal Power Project (3x500 MW) for the period from 1.4.2014 to 31.3.2019.

| Petitioner | : | NTPC limited |
|-----------------|---|---|
| Respondents | : | APEPDCL & Others |
| Date of hearing | : | 10.9.2015 |
| Coram | : | Shri Gireesh B Pradhan, Chairperson Shri A.S. Bakshi, Member |
| Parties present | : | Shri M.G. Ramachandran, Advocate, NTPC Ms. Poorva Saigal, Advocate, NTPC Shri A. K. Bishoi, NTPC Shri Vivek Kumar, NTPC Shri Shankar Saran, NTPC Shri Ajay Mehta, NTPC Shri Bhupinder Kumar, NTPC Shri Bhupinder Kumar, NTPC Shri Nishant, NTPC Ms. Patanjali Dixit, NTPC Shri B.S. Rajput, NTPC Shri B.S. Rajput, NTPC Shri R. Chhabra, NTPC Shri C.V. Anand, NTPC Shri Arun Nair, NTECL |

Shri R.B. Sharma, Advocate, BRPL Shri S. Vallinayagam, Advocate, GRIDCO Shri Sarthak Lazarus, MPPMCL Shri Manish Garg, UPPCL Ms. Megha Bajpeyi, BRPL

Record of Proceedings

These petitions were taken up today for hearing.

2. The Commission observed that the petitions can be taken up for hearing for determination of the fixed charges of the generating stations and the issue related to Energy Charges will be subject to the decision of the Hon'ble High Court of Delhi in the Writ Petition filed by the petitioner. The learned counsels for the parties agreed to the said proposition and submitted that pleadings have been completed in the matter.

3. The learned counsel for the petitioner however prayed for a short adjournment of the hearing due to some personal difficulty. The learned counsel for the respondents, GRIDCO and BRPL did not object to the said prayer of the petitioner.

4. The Commission accepted the prayer and adjourned the hearing in the above matters. The Commission however directed the petitioner to file additional information on affidavit, on the following:

<u>283/GT/2014</u>

i) Tax audit report for the years 2013-14 and 2014-15 in sealed envelope;

ii) GCV of coal on "as received" basis at unloading point of power plant from the wagons for the months of January, February and March 2014.

<u>290/GT/2014</u>

(i) Furnish the GCV of coal on "as received" basis at the power plant as per Regulation 30(5)(a) of the 2014 Tariff Regulations;

(ii) (b) Furnish the actual water consumption along with the rate of water charges for last 5 years. i.e. 2009-10 to 2013-14, enclosing therewith the relevant notification in support of the claim;

(iii) Furnish Form No. 17 in respect of capital spares along with details of consumption of capital spares for last 5 years i.e. 2009-10 to 2013-14 and provide the list of spares consumed as per Form-17;

(iv) There are abnormal differences in the claim under "Other Charges" (comprising of stone picking charges, Loco driver salary, sampling charges etc.) during January"2014, February"2014 and March"2014 respectively. The petitioner shall furnish the details of "other charges" along with proper reasons for the abnormal difference;

(v) Effective tax rate needs to be computed in accordance with Regulation 25 of the 2014 Tariff Regulations. The petitioner has claimed the effective tax rate of

23.9394% for each year of the tariff period. The petitioner is directed to furnish the workings in respect of effective tax rate of 23.9394% along with tax audit report for financial year 2013-14. The petitioner is further directed to submit the details of deferred tax liability and its treatment in the books of accounts for the period 2014-19;

(vi) Statement showing capital cost claimed for the period 2009-14 shall be certified by auditor.

270/GT/2014 and 294/GT/2014

(*i*) Furnish Form No. 17 in respect of capital spares along with details of consumption of capital spares for last 5 years i.e. 2009-10 to 2013-14 and provide the list of spares consumed as per Form-17;

(ii) Reason for variation in the quantity of actual water consumption during 2009-14.

277/GT/2014

- (i) Soft Copy (formula Based) of the Interest/ IDC/ Notional IDC calculations;
- (ii) Signed Tax Audit Report;
- (iii) Balance sheet with all schedules/ notes;

(iv) Detailed computation of Auxiliary Power Consumption giving components/ auxiliary facility wise consumption to justify the claim of 6.69%;

(v) Detail of infirm power injected in the grid by Unit-II till COD, revenue earned from sale of infirm power excluding fuel cost and the detail of fuel used from synchronization till COD, for pre-commissioning activities as per the form annexed (Format 'A').

5. The information/ documents filed as above shall be exchanged between the parties and pleadings shall be completed on or before 21.9.2015. No extension of time shall be granted for reason whatsoever.

6. Petition Nos. 283/GT/2014, 290/GT/2014 and 270/GT/2014 shall be listed for hearing on **24.9.2015** and Petition Nos. 294/GT/2014 and 277/GT/2014 shall be listed for hearing on **8.10.2015**.

By Order of the Commission

-Sd/-(T. Rout) Chief (Legal)

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| 2 | Name of Generating Station | | | | | | | | | | | | | |
| ω | Capacity/ Configuration | | | | | | | | | | | | | |
| 4 | Date of Synchronisation | | | | | | | | | | | | | |
| сл | Date of Commercial | | | | | | | | | | | | | |
| | Operation of Units | | | | | | | | | | | | | |
| | Unit-I | | | | | | | | | | | | | |
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| Inforr | Information in respect of Unit - I/ Unit - I/ | t - II/ | - | o be fu | (To be furnished | separa | | telv for each unit) | nit) | | | | | |
| S.No | Particulars | | | | | | | | | | | | Year II | |
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| | Secondary fuel oil consumed | Lakh | | | | | | | | | | | | |
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Format 'A' Sheet 1/3

Details of Fuel Consumption and Cost

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